

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3403 of 2010

Md. Anwarul Haque Petitioner

Versus

1. The State of Jharkhand.
2. The Deputy Commissioner, Giridih..
3. The District Superintendent of Education cum District Programme Officer, Giridih.
4. The Block Programme Officer, Giridih Block, Sihodih, Giridih.
5. The Block Education Extension Officer-cum Block Programme Officer, Nehru Vidyalaya, Railway Station Road, Giridih.
6. The Head Maser, Upgraded Middle School, Arakshi Kendra, Barwadih, Giridih.
7. Vikash Kumar S/o Sitaram Singh,
8. Additional District Programme Officer, Giridih.
9. Jharkhand Education Project, through its Director, Shyamli, Ranchi. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Prabhat Kr. Sinha, Advocate
 For the State : A.C. to G.P.-II
 For the Resp No. 3, 4, 8 &9 : Mr. Krishna Murari, Advocate

04/Dated: 7th July, 2020

Heard learned counsel for the parties through V.C.

2. The instant writ application has been preferred for quashing of part of letter no. 437 dated 29.12.2007 issued by the Block Education Extension Officer-cum-Block Programme Officer, Giridih-respondent no.5, so far the same relates to selection of Vikash Kumar (respondent No.7) as Para Teacher in the Upgraded Middle School, Arakshi Kendra, Barwadih, Giridih as he has been appointed in violation of rules and guidelines framed for the purpose of selection of Para Teachers and also ignoring the recommendations made by the Village Education Committee.

3. From the record, it appears that the petitioner has already attained the age 60 years which is the superannuation age for any Para Teacher working in the State Government.

4. Learned counsel for the petitioner submits that for want of any instruction from his client he could not submit anything apart from the fact that the petitioner has attained the age of retirement.

5. Learned counsel for the State as well as learned counsel for the respondent nos. 3, 4, 8 and 9 is present.

6. In view of the aforesaid fact that the petitioner has already attained the age 60 years, the instant writ application is disposed of being infructuous.

Amardeep/

(Deepak Roshan, J.)